phase-III there is a provision of World Brak assistance of US\$ 360 million for activities outlined in the project.

## Short fall in production due to continuous gift imports

1059. SHRI SHAMIM HASHMI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that concontinued gift imports of edible oils by NDDB is leading to continued shortfall in production of edible oilseeds as reported in the Times of India of the 3rd April, 1990 as happened in case of gift milk and wheat imports earlier;

(b) whether Government would stop all gift imports of food items in order to achieve self sufficiency, self-reliance; and

(c) whether Government are aware that sift imports, despite claims to the contrary has been ensuring payment of non-remunerative pries to produce ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICUL TURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) It is not true that continued gift imports of edible oils is leadins to continued shortfall in production of oilseeds. On the contrary, sift imports have been supplerj'enting the imports by Government to meet the shortrall in availability of edible oils in the country.

(b) Gavernrmnt has not taken any decision to stop all gift imports of food items in order to achiey?. self-sufficiency and self-reliance.

(c) Givernment have not received any complaint that gift imports of edible oil have led to payment of non-remunerative prices to oilseed prodacers.

# Alteration in the Zonal Master Plan of Delhi

1970. SHRI MOHD. KHALEELUR RAHM\N: Will the Minister of UR-BAN DEVELOPMENT be pleased to state:

(a) which is the authority competent to aprove the alteration in the land use of the Zonal Mister Plan of Dalhi/ New Delhi as earlier sanctioned, viz., the Gaildrens' Parks laid for the various colonies and other green belt areas;

(b) whether recently the Delhi Development Authority has sanctioned the allotment of a 3.7 acre of land comprising of Children Park/Play-Ground to the Sadhu Vaswani Mission School in the Shantiniketan Colony, New Delhi being run on commercial basis, which had earlier been concelled by the Delhi Administration: and

(c) if so, the reasons for depriving the children of the residents of the above colony of this facility despite vehement protests and representations by the Residents' Association?

THE MINISTER OF URBAN DE-VELOPMENT (SHRI MURASOLI MAR AN): (a) The Central Government.

(b) Yes, Sir.

(c) The children of the colony have not been deprived of the park facility as the playground would still be open to the residents when not actually being used by the school. Also, it has been decided to have a children's park on the piece of land east of this playground, which has been allotted to the school. DDA has been given this responsibility and this park would be open to the children of the colony.

### Land to Sadhu Vaswani Mission for School

1071. SHRI MOHD. KHALEELUR RAHMAN: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply to Unstarred Question 2127 given in the Rajya Sabha on the 4th August, 1989 and state;

(a) whether it is a fact that 'the Sadhu Vaswani Mission was allotted a Plot for Nursery School in the Shantiniketan Colony, New Delhi even when it was running Nursery classes in the plot, already allotted to it;

(b) whether later on this allotment was cancelled;

(c) whether it is also a fact that his Mission in still holding on to this plot, here it had put up a wooden structure to establish its title *to* the land;

(d) if so, the steps Government propose to take to get this plot vacated and recover some penal licence fee for all the time this Mission continued to occupy this plot; and

(e) whether any Member of Parliament had also written in the matter on 10th August, 1989; if so, what action was taken thereon ?

THE MINISTER OF URBAN DE-VELOPMENT (SHRI MURASOLI MARAN): (a) to (d) DDA has reported that it had allotted 2 plots to the Sadhu Vaswani Mission in Shantiniketan colony one for a Primary School and the other for a Nursery School. The Primary School was upgraded to the Higher Secondary level. Allotment of the plot for the Nursery School has since heen cancelled by the Lt. Governor and the Mission has been asked to hand over the possession of the plot to the DDA. No penal licence fee is recoverable because there was a stay order against dispossession.

(e) Yes Sir. The matter was taken up with the DDA and the allotment of the plot for the Nursery School has since been cancelled as stated above.

#### Transfer of water connections

1072. SHRI MOHD. KHALEELUR RAHMAN : Will the Minister of UR-BAN DEVELOPMENT be pleased to state :

(a) whether Government are aware of the dilatory tactics used by the Revenue Deparment of the Delhi Water Supply Undertaking of the Municipal Corporation of Delhi in the transfer of water connections and the security related thereto in the names of widows after the death of their husbands even in the case of DDA flats ;

(b) whether the said Department, particularly, its Offices in Greater Kailash Opposite Sadiq Nagar does not even supply format of the Affidavit to be submitted by these widows;

(c) what are the difficulties which lie in the way of the Delhi Water Supply Undertaking to get these forms printed and supply them on cash payment;

(1) whether representations made to Chief Engineer (Water) are not even acknowledged; and

(e) what is the number of such cases peading in the above Office since last year and how many out of these related to East of Kailash DDA Flats and by when they would be cleared ?

THE MINISTER OF URBAN DE-VELOPMENT (SHRI MURASOLI MA-RAN) : (a) No such case has come to the notice of Government.

(b) No affidavtt is required for transfer of water connection and nor has any format been prescribed, to Questions

(c) Does not arise in view of reply to (b) above.

(d) Delhi Water Supply & Sewage Disposal Undertaking has reported that every effort is made to attend to the representations and these are attended to and mon'tored regularly at the level of Director (Revenue).

(e) 4 cases (including 1 pertaining to DDA flats in East of Kailash) are pending in the Greater Kailash Office of the Delhi Water Supply & Sewage Disposal Undertaking becaure of non fulfilment

#### हरिजनों, ग्रादिवासियों तथा महिलाग्रों पर किए गए हमले तथा श्रास्वाखार

1073. श्रीमती सरसा मोहेक्यरी : क्या कल्पाण मंती यह बताने की कुपा करेंगे कि हरिजनों श्रीर आदिवासियों पर किये गये हमलों तथा अत्धाचारों, दिशेषत: ऐसे मामलों का जो पिछले तीन दर्षों के दौरान महिलाश्रों पर दिये गये अत्याचारों से संबंधित है, का कारणों सहित राज्यवार ब्यौरा क्या है ?

धम एवं कस्याण मंत्री (थी राम विलास पासवान) : पिछले तीन दर्षों के दौरान अनुसुचित जातियों तथा अनुसुचित जनआतियों पर किए गए प्रत्याचारां के राज्यवार ब्यौरे संलग्न दो विवरणों (प्रनुसुचित जाति के लिए—जिदरण-I तथा प्रनुसुचित जनजाति के लिए जिवरण-II) में दिए गए हैं। महिलाग्रौं के जिख्छ बलात्कार को छोड़कर प्रन्य प्रपराधा की प्रलग सांछियकीय सुचना उपलब्ध नही है।

(देखिए परिशिष्ट 154, अनुपत संख्या-50 मीर 51)

शिक्षा प्रसार इत्यादि के माध्यम से अनुसूचित जात्तियों तथा अनुसूचित जन-जातियों में सुजित जागरूकता के कारण वे अपने ग्रधिकारों पर जोर दे रहे हैं तथा अन्यों द्वारा इसे ठीक नहीं समझा जा रहा है। जब भी वे अपने प्रधिकारों पर अड़ते हैं तथा अपने शिरुद अस्तुक्यता की प्रथा का विरोध करते हैं या सॉबिधिक न्यूनलम मजदूरो मांगते हैं या किसी प्रकार of the prescribed formalities prerequisite to the transfer of water connections in the name of applicant.